

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 66/(MAH)/2016
CA No.

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017

NAME OF THE PARTIES: M/s. Muthukumar Balasubramanian alias
Mr. Muthu Balasubramanian Kumar
V/s.
M/s. Fortuna Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
22	Mr. Farhan Dubash a/w Mr. Rohaneel Mehra	Advocate Advocate for Petitioner	
	Mr. Prakash K. Pandya	Practising Company Secretary for all Respondents	

Order

TCP No.66/397-398/NCLT/MB/MAH/2016

At request of the parties, list this matter for tomorrow i.e., on 11.4.2017 for
withdrawal of the Company Petition.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)